

Shri C. M. Kedaria: Even in Maharashtra....

Mr. Speaker: Whatever it is, it cannot be raised now.

Shri C. M. Kedaria: Bales of cotton are not lifted by industrialists and businessmen.....

Mr. Speaker: Please resume your seat. He cannot raise that question now. May I request him to take his seat—I am on my legs and both of us cannot stand at the same time. If he gave notice yesterday, he cannot raise it today. It will have to be looked into, approved, admitted and then circulated. Not only in Maharashtra and Gujarat, in all other States also there is some problem or the other. This is not the way to raise matters here.

श्री गुजानन्द ठाकुर (महराष्ट्र) : अध्यक्ष महोदय, मेरा एक कालिंग अटेंशन नोटिस गया है .

Mr. Speaker: Order, order. The other day also the hon. Member raised this point. He is repeating it today also. He must follow the rules. He is a new Member. I agree that he has given notice of a Calling Attention Notice. The moment he gives notice it cannot be taken up here. Everyday the hon. Member is getting up and shouting. This is not proper. Unless his Calling Attention Notice is admitted and put down on the Order Paper he cannot every day get up like this and start speaking. This is not proper.

12.31 hrs.

RE. QUESTION OF PRIVILEGE

डा० राम बनोहर लोहिया (कन्नौज) : अध्यक्ष महोदय, आपके दफ्तर से मुझे इतना मिली है कि मेरे विशेषाधिकार के प्रश्न पर आप विचार कर रहे हैं। मुझे आप का . . .

Mr. Speaker: The hon. Member may resume his seat. Let him hear me first and later on say what he wants to say. Just now, while I was coming to the Chamber, just ten minutes before that, his letter was handed over to me. This case of Svetlana has been discussed here twice. There was no time for me to consider his letter, a long letter running into three or four pages.

डा० राम बनोहर लोहिया : किस का खत आपको मिला है ?

Mr. Speaker: I do not know. I did not read it fully and carefully. It is Svetlana's letter to him or something like that. Whatever it is, as I said, it was given to me only ten minutes before my coming here. How can I take it up here now. I must have some time at least to consider it and take a decision. Let me consider it first.

श्री गुजानन्द ठाकुर (सहरसा) : यह बहुत महत्व का सवाल है। मेरी समझ में यह नहीं आ रहा है कि मेरे ध्यान आकर्षण प्रस्ताव के बारे में क्यों आप इस तरह से कर रहे हैं।

Mr. Speaker: The hon. Member here has become a problem for me. I do not know how to stop him from getting up like this. He cannot interrupt the proceedings like this.

Shri M. E. Masani (Rajkot): Mr. Speaker, Sir, there is no doubt that some new evidence has come to light on which a motion of privilege may conceivably be based. You quite rightly said that you got the letter only ten minutes before you came and therefore did not have time even to read it. May I request that tomorrow you may either give your consent, if you so desire, or at least give the reasons why you are not giving your consent.

Mr. Speaker: Give me some time to consider it. I have neither rejected it nor accepted it. Give me some time.

डा० राम मनोहर लोहिया : ठीक है। मेरा भी एक सुझाव सुन लीजिये। इस लिये कि मैं आप से कहना चाहता हूँ—

Mr. Speaker: What is the use of his discussing it and then asking me to consider?

डा० राम मनोहर लोहिया : आप बैठ जाइये तो मैं कहूँ

Mr. Speaker: If you take up the subject and begin explaining it, it will be a bad precedent. I will first read the letter and take a decision. I shall communicate my decision to the hon. Member. Then will be the proper time for him to tell me. I will have a word with Shri Limaye also. Then we can discuss it. I have no objection.

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, आप एक मिनट मुन लीजिए . . .

Mr. Speaker: Then anything can be raised like this.

डा० राम मनोहर लोहिया : मेरा एक सुझाव है कि मैं यहाँ पर किसी चीज को उठा नहीं रहा हूँ, केवल एक सुझाव दे रहा हूँ। विशेषाधिकार के मामले में अगर कुछ साबित होता है, गवाही घ्रा जाये, जिस को प्राइमरी फ़ेसी गवाही कहते हैं, बहुत ही मामला साफ हो जाये कि कहां किस ने मदन की गुमराह किया है तो यह हमारा फ़र्ज हो जाता है कि वह गवाही सदन के सामने उसी अण रख दी जाये। मैं आपका बहुत धन्यवाद करता हूँ—मैं मलाह कहने वाला था—कि इस के ऊपर जो कुछ मुझे कहना है वह बाद में कहूँ। अगर आप दोपहर को इस को लेते ता बड़ा अच्छा है या कल सुबह ले ता भी अच्छा है। मैं उम्मा वकन जो कहना है कहूँगा, अभी नहीं कहूँगा। लेकिन स्वेतलाना जी का जो खन कल लिटटजरलंड से मिला है, वह बिल्कुल साफ बनलाता है

Mr. Speaker: Again, do not go into the merits. Permit me first to go into it.

डा० राम मनोहर लोहिया : यह खत आप पढ़ चुके हैं न ?

Mr. Speaker: Not in details. I would like to take time to go through it.

डा० राम मनोहर लोहिया : तब फिर आप आज दोपहर को इसे ले लीजिये।

Mr. Speaker: Let me see. I cannot say it now. I would like to discuss it at 4 o'clock or 5 o'clock, whenever I am free, either with him or the leader of the party. I will discuss it and then give my view.

डा० राम मनोहर लोहिया : चार बजे आप इस पर बहस करा दें। यह मामूली चीज नहीं है।

Mr. Speaker: I have told you what I am going to do. Now, Papers to be laid on the Table.

Shri P. K. Deo (Kalahandi): Sir, on a point of order. Under rule 223, if the Speaker is satisfied about the urgency of the matter, he can allow a question of privilege to be raised at any time during the course of the sitting. So, *suo motu* you could give permission.

श्री डॉकार लाल बेरवा : (कोटा) डा० लोहिया का स्वेत लाना से क्या सम्बन्ध है ?

Mr. Speaker: It is an important point. I am going to consider it.

डा० राम मनोहर लोहिया : मेरे मिला मुझ से पूछ रहे थे कि स्वेतलाना जी से मेरा क्या सम्बन्ध है। मैं समझता हूँ कि शायद जन सभ का प्रधान मंत्री जी से सम्बन्ध है इसलिये उन्हें बुरा लगा।

श्री डॉकार लाल बेरवा : मैं तो यही पूछ रहा था कि स्वेतलाना का डाक्टर साहब से क्या सम्बन्ध है। रोजाना स्वेतलाना का सवाल उठाया जाता है।

Mr. Speaker: Let us not discuss it here now.

Shri Bai Raj Madhak (South Delhi): The Svetlana issue has been taking too much time of the House. The regular business of the House is more important and we do not want the Svetlana issue to be raised again and again, allowing the other important work to suffer.

श्री राज मनोहर मोहिया : भ्रम घाय
 देखिये । यह मन्त्रियों के जाने का सवाल है ।
 मंत्री लोग झूठ बोलने हैं और यह मन्त्रियों
 को बचाना चाहते हैं । यह हम के बहुत विरोधी
 हैं । बचावो मन्त्रियों को खूब ।

Mr. Speaker: No, we cannot go on discussing it now?

Shri Gunanand Thakur : Yes--

Mr. Speaker: I have been repeatedly asking the hon. Member to resume his seat. Every time the hon. Member is standing up and saying something which is not proper. If he has any problem to discuss, let him come to my chamber and discuss it. But, without giving any notice, getting up everyday and shouting is not proper. He is a new Member. If he has any grievances, I would like to solve them, but shouting in the House in this manner is not proper. If he has any problem, I would request him to meet me in my chamber and place them before me.

Shri Hem Barua (Mangaldai): Are we to understand that you want to solve the problems of only new members and not the problems of old Members?

Mr. Speaker: No, not at all. All of you are welcome to do that.

12.38 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT (POSTS AND TELEGRAPHS)
 AND APPROPRIATION ACCOUNTS

The Deputy Prime Minister and
 Minister of Finance (Shri Morarji

Desai): I beg to lay on the Table a copy each of the following papers:—

- (1) Audit Report, Posts and Telegraphs, 1967, under article 151 (1) of the Constitution. [Placed in the Library. See No. LT-204/67.]
- (2) Appropriation Accounts, Posts and Telegraphs, 1965-66. [Placed in the Library. See No. LT-205/67.]

ORDERS OF ELECTION COMMISSION

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): On behalf of Shri Govinda Menon, I beg to lay on the Table a copy each of the following Orders of the Election Commission, under sub-section (2) of section 11 of the Delimitation Commission Act, 1962:—

- (1) Order No. 10A published in Notification No. S. O. 1934 in Gazette of India dated the 25th June, 1966, making certain corrections in the Delimitation Commission's Order No 10 dated the 25th January, 1966, relating to the State of Maharashtra.
- (2) Order No. 5A published in Notification No. S. O. 3155 in Gazette of India dated the 17th October, 1966, making certain corrections in the Delimitation Commission's Order No. 5 dated the 2nd June, 1966, relating to the State of Bihar.
- (3) Order No. 5B published in Notification No. S. O. 3601 in Gazette of India dated the 25th November 1966, making certain amendments in the Delimitation Commission's Order No 5 dated the 2nd June, 1966, relating to the State of Bihar.
- (4) Order No 17A published in Notification No. S. O 3676 in Gazette of India dated the 6th December 1966, making certain corrections in the Delimitation Commission's Order No.